

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 3646
TO BE ANSWERED ON- 08/08/2022

SCHEDULED TRIBES LIST

3646. SHRI SANJAY KAKA PATIL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the communities that have demanded their inclusion in the ST List pending with the Government;
- (b) whether there is demand for inclusion of Valmiki Boyas and Kurumaans communities for inclusion in the ST List; and
- (c) if so, the steps taken by the Government for inclusion of such communities in the Scheduled Tribes (ST) List?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a): The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. As regards to demand of communities for their inclusion in the list of Scheduled Tribes, such demands/representations are forwarded to State Government concerned as recommendation of the State Government is pre-requisite.

(b) & (c): Yes, Sir. There is a demand for inclusion of Valmiki/ Boya from State Govt. of Andhra Pradesh, and for inclusion of Valmiki Boyas from State Govt. of Telangana. However, there is no proposal for inclusion of Kurumaans community from any State/Union Territories. All actions are taken as per extant modalities as detailed in reply to part (a) above.
